

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**CIRCUIT BENCH AT RANCHI**  
**O.A. NO. 051/00098/2017**

**DATE OF ORDER 11.03.2019.**

Kumar Rajesh, aged about 26 years, s/o Satish Chandra Sharma, resident of Kultand, P.O.& P.s.-& District-Bokaro

Versus

1. Union of India through Director General, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi-110001.
2. Chief Post Master General, Department of Postal, P.O.- Hinoo, P.S.- Doranda, District- Ranchi-834002
3. Directorate of Postal Services, Department of Postal, P.O.- Hinoo, P.S.- Doranda, District- Ranchi-834002
4. Sr. Superintendent of Post Offices, Dhanbad Division, P.O & P.S.- & District- Bokaro

**ORDER (ORAL)**

**Jayesh V. Bhairavia, Member (Judl.)** :- Heard the parties. In the present case, the applicant mainly submitted that though he applicant possess 10<sup>th</sup> standard pass certificate issued from Biha Sanskrit Siksha Board but the respondents has not considered it as a valid Examination Board.

2. It is the case of the applicant that the respondents vide notification dated 04.04.2017 had invited online applications for engagement of Gramin Dak Sevak against 256 vacant posts under different Postal Division of Jharkhand Circle. The last date of filling up application was 03.05.2017.

2. The l/c for applicant submits that the information supplied to him under R.T.I. Act on 22.04.2016, the respondents replied that the Bihar Sanskrit Siksha Board, Patna is not recognized for appointment to the post of GDS. (Annexure A/4 refers) therefore, the respondents have violated the Principle of Natural Justice. The l/c for applicant further submitted that the candidates who possess a certificate from Bihar Sanskrit Siksha Board, Patna have not been allowed to participate in the recruitment process and therefore he has been deprived the right of equivalence. It is further contended that there was no option was given to the candidates to fill up the form those who were possessing certificate from Bihar Sanskrit Siksha Board and for that reason applicant could not applied for the said post.

3. On the other hand, l/c for respondents have filed their written statement denying the contention of applicant. It is contended that a notification was issued on 04.04.2017 for online engagement of Gramin Dak Sevak against 256 vacant posts under different Postal Division of Jharkhand Circle and the last date of online filling up application was 03.05.2017. The l/c for respondents have further submitted that the information supplied by the Purnia Division, Purnia dated 22<sup>nd</sup> April 2016 to the applicant is not correct. The same has been issued ignoring the order issued by the Postal Directorate, New Delhi dated 14.01.2015. Vide that letter, the eligibility criteria for GDS posts has been revised. It is further

contended that the recognized Boards awarding Secondary School Examination pass certificate of 10<sup>th</sup> standard have been configured by the different Circles but the name of such Boards which are equivalent of Secondary School Examination Board has not been configured in his department. Name of ICSE, New Delhi has been configured and many applicants passed from ICSE have filled up their application on-line without any problem. It is submitted that Bihar Sanskrit Board, Patna is awarding Madhyama degree is equivalent degree and therefore the submissions of the applicant that the letter dated 16<sup>th</sup> September 2015 issued by the Department of Posts for engagement of GDS will not be applicable.

4. We have perused the material available on records and considered the submissions of the parties. It is noted that the respondent Postal Department vide their letter dated 14<sup>th</sup> January 2015 (Annexure R/2) has revised the eligibility criteria for engagement of GDS and according to it, it is prerogative of the respondents to prescribe the eligibility criteria for appointment of GDS. In the online application they have not provided option for the candidates who possess the certificated issued from Bihar Sanskrit Siksha Board. We do not find any infirmity in the action of the respondents as it is inconsonance with the criteria fixed by the department.

5. In the circumstances, the submissions made by the applicant is not accepted. Moreover, the judgement relied upon by the applicant i.e OA 141/2016 is not helpful to applicant. Accordingly, the O.A. is dismissed. No costs.

(Dinesh Sharma)  
Member (Admn.)  
Mks

(Jayesh V. Bhairavia)  
Member (Judl.)